

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, MUMBAI**

Dated this Thursday the 2<sup>nd</sup> day of February, 2006

**Coram:** Hon'ble Shri A.K.Agarwal - Vice Chairman  
Hon'ble Shri Muzaffar Husain - Member (J)

**Contempt Petition No.57 of 2005**  
(Arising in OA 729/01)

R.R.Rampise,  
Ex-Head Booking Clerk,  
Kurla Terminus (LT),  
Central Railway, Mumbai.  
R/o Rly.Qtrs.No.MS/RB/II/8/6,  
Rly. Colony, GTP Nagar, Mumbai.  
(By Advocate Shri G.S.Walia) - Applicant

Versus

Shri A.Z.Ansari,  
General Manager,  
Central Railway, Hqrs Office,  
Mumbai CST, Mumbai.

Shri R.S.Virdi,  
Divisional Railway Manager,  
Mumbai Division, Central Railway,  
DRM's Office, Mumbai, CST,  
Mumbai.

Shri Avinash K.Garekar,  
Addl. Divisional Railway Manager (S),  
Mumbai Division, Central Railway,  
DRM's Office, Mumbai CST,  
Mumbai.

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Shri Arvind Malkhede,  
Sr.Divisional Commercial Manager,  
Mumbai Division,  
Central Railway, DRM's Office,  
Mumbai CST, Mumbai.

Shri R.B.Dixit,  
Divisional Commercial Manager,  
Mumbai Division,  
Central Railway, DRM's Office,  
Mumbai CST, Mumbai.  
(By Advocate Shri V.S.Masurkar)

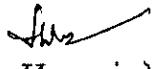
- Respondents

O R D E R

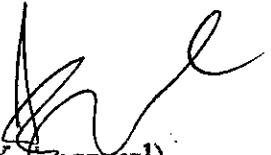
Per: A.K.Agarwal – Vice Chairman

Heard the learned counsel of parties.

2. The learned counsel for the respondents submitted a copy of letter dated 1.2.2006 issued by Divisional Railway Manager, Personnel Branch, Mumbai indicating that the applicant has been reinstated in service. Thus the direction of the Tribunal has been complied with. The Contempt Petition is therefore dismissed. Notices are discharged.

  
(Muzaffar Hussain)  
Member (J)

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(A.K. Agarwal)  
Vice Chairman